

1	2	3
Rajasthan	179351.61	
Andhra Pradesh	45666.85	
Karnataka	14098.60	2517.20
TOTAL	313917.34	9495.00

Source: Procuring Agencies (NAFED and SFAC).

Revised print of MRP on unsold items after introduction of GST

2952. DR. R. LAKSHMANAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government has instructed vendors and manufacturers to print revised MRPs on unsold stocks to be sold under GST, if so, the details thereof;

(b) whether any violations have been brought to the notice of Government in this regard; and

(c) if so, the action taken by Government against defaulting vendors and manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY): (a) to (c) On account of implementation of GST there may be instances where the retail sale price printed on a pre-packaged commodity is required to be changed. The Department has therefore issued an order according to which, manufacturers/packers/importers of pre-packaged commodities are to declare the revised retail sale price (MRP), by way of stamping or putting sticker or online printing, as the case may be, on the unsold stock manufactured/packed/imported prior to 1st July, 2017, if any, in addition to the existing retail sale price (MRP), for three months *i.e.* upto 30th September, 2017. Use of un-exhausted packaging material/wrapper has also been allowed upto 30th September, 2017 after making the necessary corrections.

The said information has already been disseminated to all the stakeholders and Controllers of Legal Metrology of all States/UTs for immediate necessary action. The Department's website contains FAQs for explaining the manner in which MRP can be undertaken. A copy of the said advisory is given in the Statement (*See* below).

The matter is being monitored on a continuous basis, and the complaints received so far for not selling the pre-packaged commodities at revised prices where the rate has been decreased on National Consumer Helpline have been forwarded to the Controllers of Legal Metrology of all States/ UTs for immediate necessary action, as the enforcement of weights and measures Laws is done by the State Governments.

The Department has already issued an advertisement in the Newspaper regarding MRP aspects and the final price to protect consumer interests. The Department is also doing the outdoor publicity through creatives on MRP after implementation of GST.

Statement

*Advisory regarding Revised print of MRP on unsold stock of after
introduction of GST*

WM-10(31)/2017

Government of India

Ministry of Consumer Affairs, Food and Public Distribution

Department of Consumer Affairs

Legal Metrology Division

Krishi Bhawan, New Delhi,

Dated 04.07.2017

To,

The Controllers of Legal Metrology,
All States/UTs

Subject: Impact of GST on unsold stock of pre-packaged commodities-reg.

Sir,

The undersigned is directed to refer to the above mentioned subject and to state that in exercise of the power conferred by rule 33(1) of the Legal Metrology (Packaged Commodities) Rules, 2011, the Central Government hereby permits the manufacturers or packers or importers of pre-packaged commodities to declare the changed retail sale price (MRP) on the unsold stock manufactured/packed/imported prior to 1st July, 2017 after inclusion of the increased amount of tax due to GST if any, in addition to the existing retail sale price (MRP), for three months *w.e.f.* 1st July, 2017 to 30th September, 2017. Declaration of the changed retail sale price (MRP) shall be made by way of stamping or putting sticker or online printing, as the case may be, after complying with the following conditions:

- (I) The difference between the retail sale price originally printed on the package and the revised price shall not, in any case, be higher than the extent of increase in the tax if any, or in the case of imposition of fresh tax, such fresh tax, on account of implementation of GST Act and Rules.
- (II) The original MRP shall continue to be displayed and the revised price shall not overwrite on it.

- (III) Manufacturers or packers or importers shall make atleast two advertisements in one or more newspapers in this regard and also by circulation of notices to the dealers and to the Director of Legal Metrology in the Central Government and Controllers of Legal Metrology in the States and Union Territories, indicating the change in the price of such packages.

Further, it is clarified that under sub-rule (3) of rule 6 of the Legal Metrology (Packaged Commodities) Rules, 2011 “for reducing the Maximum Retail Price (MRP), a sticker with the revised lower MRP (inclusive of all taxes) may be affixed and the same shall not cover the MRP declaration made by the manufacturer or the packer or importer, as the case may be, on the label of the package”.

It is also clarified that any packaging material or wrapper which could not be exhausted by the manufacturer or packer or importer prior to 1st July, 2017, may be used for packing of material upto 30th September, 2017 or till such date the packing material or wrapper is exhausted, whichever is earlier, after making corrections required in retail sale price (MRP) on account of implementation of G.S.T. by way of stamping or putting sticker or online printing.

Yours faithfully

Sd/

(B.N.Dixit)

Director of Legal Metrology

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Copy to: All Industries/Industry Associations/Stake Holders.

Service charge levied by hotels and restaurants

2953. SHRI ANUBHAV MOHANTY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that the service charges levied by the hotelsrestaurants is about 5 to 20 per cent of the total bill of the edible products purchased by the consumer;

(b) the nature of the rule under which the service tax is levied by the hotels/restaurants on the edible products ordered by their customers; and

(c) the present status of the service tax levied by the hotels and restaurants?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN): (a) It had come to the notice of